

38

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1326/97

Date of Order : 7.10.97

BETWEEN :

Madan Lal

.. Applicant.

AND

1. Government of Andhra Pradesh,  
Rep. by its Chief Secretary,  
Secretariat Buildings,  
Hyderabad.

2. Rep. Secretary, Ministry of Personnel,  
P.G. & Pensions, North Block,  
New Delhi.

.. Respondents.

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Counsel for the Applicant

.. Mr.K.Prabhakara Reddy

Counsel for the Respondents

.. Mr.P.Naveen Rao  
for R-1

Mr.N.R.Devraj  
for R-2

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CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

J U D G E M E N T

X As per Hon'ble Shri B.S. Jai Parameshwar, Member (Judl.) X

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Mr.K.Prabhakara Reddy, learned counsel for the applicant  
Mr.P.Naveen Rao, learned counsel for Respondent No.1 and  
Mr.N.R.Devraj, learned standing counsel for Respondent No.2

2. The applicant is an I.P.S. Officer of 1980 batch of  
A.P.Cadre. His case was placed before the D.P.C. for considering  
his promotion as D.I.G. along with other officers of 1983 batch.



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The DPC met on 22.9.97. The applicant, apprehending that his case might not have been recommended by the DPC for promotion, has filed this OA for declaration that the action of the DPC is illegal and <sup>to</sup> direct the respondent No.1 to take appropriate action regarding his promotion to the rank of D.I.G., and to promote the applicant immediately with effect from 1.7.94 with all consequential benefits.

3. During the course of hearing the learned counsel for the respondent No.1 produced a memo bearing No.1275/Sec/97-1 dated 6.10.97 stating that on 22.9.97 the DPC could not consider the case of the applicant for want of time that the date and time of holding the next screening committee is not yet decided and that the case of the applicant would be considered by the Screening Committee in accordance with the guidelines issued by the G.O.I. and that the OA filed by the applicant is premature.

4. Since the Screening Committee has not yet considered the claim of the applicant for promotion to D.I.G. the apprehension in the mind of the applicant has now been cleared.

5. We feel it proper to direct Respondent No.1 to convene the meeting of the Screening Committee within six weeks from today to consider the case of the applicant for promotion to the rank of D.I.G.

6. We have no doubt in our mind that the Screening Committee will be convened within the stipulated time to consider the case of the applicant. The decision of the Screening Committee shall be communicated to the applicant in a suitable form or order.

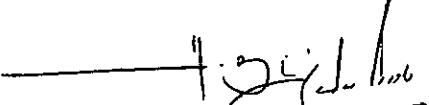
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7. The memo dated 6.10.97 is taken on record.

8. With the above direction the OA is disposed of at the admission stage itself. No costs.

  
B.S. JAI PARAMESHWAR )  
Member (Judl.)  
7.X.97

  
( H. RAJENDRA PRASAD )  
Member (Admn.)

Dated : 7th October, 1997

(Dictated in Open Court)

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33

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Copy to:

1. The Chief Secretary, Secretariat Buildings, Hyderabad.
2. The Secretary, Min.of Personnel, P.G & Pensions, North Block, New Delhi.
3. One copy to Mr.K.Prabhakara Reddy,Advocate,CAT,Hyderabad.
4. One copy to Mr.P.Naveen Rao,Addl.CGSC,CAT,Hyderabad.
5. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.
6. One copy to HBSJP, M (J),CAT,Hyderabad.
7. One copy to D.R(A),CAT,Hyderabad.
8. One duplicate copy.

YLKR

APPS 7/10/97  
CC 64/9/10/97

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

The Hon'ble Shri H. Rajendra Prasad,  
~~THE HON'BLE SHRI R. RANGARAJAN : M(A)~~

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M (J)

Dated: 7/10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

D.A.NO. 1326/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

8

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
RECEIPT/DESPATCH

13 OCT 1997  
Nay  
हैदराबाद अधिकारण  
HYDERABAD BENCH